		Name of the Corporat	te Debtor : Shanti Re	figeration Industries Pri	Annexuro vate Limited (In CIRP		mmencement of CIRP: (01/09/2023; I	ist of Creditors as	on: 15/05/20)24			
				I :- 4 - 6		(-4) 4)	n financial creditors bel			<u> </u>				
				List of uns	ecureu imanciai credio		amount in ₹)	onging to an	y class of creditors)				
Sr. No.	Name of creditor 1 Northern Arc Capital Ltd	Identification No.	Details of claim received		Details of claim admitted					Amount	Amount	Amount of	Amount of	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related	% of voting share in CoC	of contingent	of any mutual	claim not admitted	claim under verification	
_			17-01-2024	27005349.00	27005349.00	Unsecured		party? No	3.70		dues, that	,		The claim was recevied after the issue of
•	To the Capital Ed		17 07 2021	2,003,000	21003577.00									RFRP. The Resolution Professional discussed the categorization of clair received from Northern Arc Capital as regulation 13(1c) of the Insolvency a Bankruptcy Board of India (Insolver Resolution For Corporate Persons Regulations, 2016 in the sixth Cod Meeting. The CoC members recomme for inclusion of the claim of Northern Capital in the list of creditors and requested that the prospective Resolu Applicants provide for the treatment o said claim in their Resolution Plan Accordingly, the information memorar was revised and circulated with the C members and PRAs. An application praying for condonation of delay we allowed by the Hon'ble NCLT vide or dated 15.05.2024
Total 2.70.05.349.00				27005349.00	<u> </u>		_	_		-	_			